

IN THE COURT OF THE ADDITIONAL CHIEF
JUDICIAL MAGISTRATE, BONGAIGAON



GR.No: 764/2011

JUDGMENT
STATE

Vs

Sri Gautam Bhuyan

.....accused

Charged u/s: 341/294 I.P.C.

Present: Mrs M.De

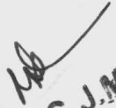
Addl.C.J.M.Bongaigaon

Counsel for prosecution : Sri S.K.Nath

.....A.P.P

Counsel for defence : Sri S.Alam

.....Advocate


Addl. C.J.M.
Bongaigaon

Date of recording evidence: 1.9.12,12.11.12,

5.3.13

Date of argument : 18.4.13

Date of judgment : 29.4.13



JUDGMENT

- 1) The prosecution case interalia is that,two complainants lodged an FIR stating interalia that on 19.11.11 they went for news coverage to the office of the D.T.O situated at Chirang then the accused prevented and obstructed them from entering into the said office.Hence this case.
- 2) On receipt of the said ejahar the police registered a case and started investigation.On completion of investigation police laid chargesheet against the accused and sent him to court to face trial.Thereafter,the accused appeared before the Court to face trial.On his appearance necessary copies were furnished to the accused and particulars of offence on being explained to the accused pleaded not guilty and clamied to be tried.

K.S.
Addl. C.J.M.
Bongaigaon

